

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI**

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30.06.2020 AT 11.00 AM. THROUGH VIDEO CONFERENCING:

**PRESENT: SHRI R. VARADHARAJAN, MEMBER-JUDICIAL
SHRI ANIL KUMAR B, MEMBER - TECHNICAL**

**APPLICATION NUMBER :
PETITION NUMBER : CA/1431/2019
NAME OF THE PETITIONER(S) : EXCEED TECHNOLOGIES PVT LTD
NAME OF THE RESPONDENT(S) : ROC CHENNAI
UNDER SECTION : SEC 252 OF CA 2013**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		----- REPRESENTATION BY WHOM	

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CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30.06.2020 AT 11.00 AM. THROUGH VIDEO CONFERENCING:

PRESENT: SHRI R. VARADHARAJAN, MEMBER-JUDICIAL
SHRI ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER : MA/242/2020 IN
PETITION NUMBER : CA/1431/2019
NAME OF THE PETITIONER(S) : INCOME TAX OFFICER M/S OF (EXCEED TECHNOLOGIES PVT LTD)
NAME OF THE RESPONDENT(S) : ROC & 3 ORS
UNDER SECTION : SEC 252 R/W RULE 11 OF NCLT

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

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CA/1431/2019

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MA/242/2020 in CA/1431/2019

ORDER

Learned Counsel for the Applicant / Appellant Mr. Rajkumar Jhabakh, Advocate and Learned Counsel for the RoC / Respondent Mr. B. Sarath Babu, Advocate are present through video conferencing mode. In relation to the compliance with the order dated 04.06.2020, it is represented on the part of the Counsel for the Applicant / Appellant that in view of the prevalence of the Covid-19 and attendant lockdown, the office of the Applicant / Appellant is not functioning to its full capacity and in the circumstances the Applicant / Appellant is not able to comply with the order passed by this Tribunal and in the circumstances seeks for three more weeks to comply with the order.

Taking into consideration the said representation, three more weeks is granted to the Applicant / Appellant in order to comply with the order dated 04.06.2020. However, the date of hearing, which is fixed, to be intimated to R2 to R4 while issuing the notice shall stand amended to 06.08.2020. Post the matter on 06.08.2020.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)